

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER NO. 04 /APPTT.

RANCHI DATED THE 03rd FEBRUARY, 2024

In exercise of powers conferred under Rule 27 and 31 of the High Court of Jharkhand Rules, 2001 and in the interest of administration, Hon'ble the Acting Chief Justice has been pleased to allocate/ reallocate the work/ duty to Assistant Registrar (Non-Judicial) as mentioned against his name in the Column 03, with immediate effect:-

Sl. No.	Name & Designation of the Officer	New allocation/ assignment	Remarks
01	02	03	04
2.	Sri Bijay Kumar Mandal, Assistant Registrar—XXII	Misc. Appeal, Tax Appeal Section & its Disposal Section	---

Besides above, the Assistant Registrar (Non-Judicial) will also look after the duty with regard to reading each & every Order/ Judgement passed by the Hon'ble Court and will take steps for its compliance pertaining to the concerned section.

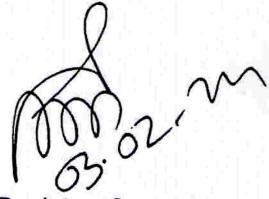
Accordingly, all the Office Orders issued earlier in above regard stand modified to this extent only.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

MEMO NO. 538 /APPTT.

RANCHI DATED THE 03rd FEBRUARY, 2024

Copy forwarded to the Office of Registrar General/ Registrar (Administration)/ the Member Secretary, SCMS/ Registrar (Establishment) / Registrar (Vigilance)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court / All the Joint Registrars/ All the Deputy Registrars/ In-Charge, P.As' Section/ All the Assistant Registrars including A.R.-cum-Court Officer/ In-Charge, Court Masters' Section/ All the Section Officers/ Stamp Reporter/ Oath Commissioner....., High Court of Jharkhand, Ranchi and Officer concerned for information and needful.


Registrar General